

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. (IB)-170(ND)/2017**  
**C. A. NO.**

**CORAM:**

**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017**

**NAME OF THE COMPANY: M/s. Maheshwar Textile V/s. Zap India Ltd.**

**SECTION OF THE COMPANIES ACT: U/s 9 of Insolvency and Bankruptcy Code,2016**

<b><u>S.NO.</u></b>	<b><u>NAME</u></b>	<b><u>DESIGNATION</u></b>	<b><u>REPRESENTATION</u></b>	<b><u>SIGNATURE</u></b>
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**Present: For Petitioner (s) : Ms. Sanchi, proxy counsel**

**For Respondent (s) : None.**

**Order**

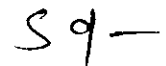
As per the communications received from the IBBI the name of Ms. Pratibha Khandelwal (Reg no. IBBI/IPA-002/IP-N00031/2016-17/10068,F-2/14), LIC Flats, Sector-2, Vidhyadhar Nagar, Jaipur 302039, E-mail: [cspratibhak@gmail.com](mailto:cspratibhak@gmail.com), Mob. No. 09928325945, 09829084944 is appointed as the IRP in this case. The IRP shall cause publication and fulfill all such necessary statutory requirements envisaged under the Code. Report be filed within 30 days. To come on 11<sup>th</sup> September 2017.

Copy of the order be given dasti alongwith the photocopy of the communication received from IBBI.



**[ S.K. MOHAPATRA ]**  
**MEMBER [T]**

(Shipra Mittal)



**[ INA MALHOTRA ]**  
**MEMBER [J]**